

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2440**

**TO BE ANSWERED ON THE 10TH DECEMBER, 2024/ AGRAHAYANA 19, 1946
(SAKA)**

PERSONS INVOLVED IN TERRORIST ACTIVITIES

2440. SHRI ANIL YESHWANT DESAI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of request made to countries for extradition of Indian criminals and persons involved in terrorist activities in the country during the last five years;**
- (b) the details of such wanted persons successfully extradited during the said period;**
- (c) the details of such countries are not expedited the request and if any, action taken in the matter; and**
- (d) whether any request for extradition has been made to US Government and if so, the details thereof?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) : Ministry of External Affairs is the nodal Ministry for Extradition matters.

As per records received from Ministry of External Affairs, a total of 178 requests have been made to countries for extradition of fugitives, including persons involved in terrorist activities in the country during the last five years.

(b): A total of 23 persons have been successfully extradited during the last five years (since 01.01.2019).

(c): The Government of India has been making diplomatic efforts for the extradition of fugitive criminals. Till date, India has signed Extradition Treaties with 48 countries/territories and entered into extradition arrangements with 12 countries. The list of treaties and arrangements is attached as Annexure "A". It is the policy of the Government to conclude Extradition Treaties with as many countries as possible so as to ensure that fugitive criminals do not escape justice.

(d): As per records received from Ministry of External Affairs, 65 requests for extradition of fugitive criminals made by India are under consideration of USA authorities.

India has Extradition Treaties with the following countries:

S.No.	Country	S.No.	Country
1	Afghanistan (2016)	25	Mexico (2007)
2	Australia (2008)	26	Mongolia (2001}
3	Azerbaijan (2013)	27	Nepal (1953)
4	Bahrain (2004)	28	Netherlands (1898)
5	Bangladesh(2013)	29	Oman (2004)
6	Belarus (2007)	30	Philippines (2004)
7	Belgium (1901)	31	Poland (2003)
8	Bhutan (1996)	32	Portugal (2007)
9	Brazil (2008)	33	Russia (1998)
10	Bulgaria (2003)	34	Saudi Arabia (2010)
11	Canada (1987)	35	South Africa (2003)
12	Chile (1897)	36	South Korea (2004)
13	Egypt (2008)	37	Spain (2002)
14	France (2003)	38	Switzerland (1880)
15	Germany (2001)	39	Tajikistan (2003)
16	Hong Kong (1997)	40	Thailand (2013)
17	Indonesia (2011)	41	Tunisia (2000)
18	Iran (2008)	42	Turkey (2001)
19	Israel (2012)	43	UAE (1999)
20	Kuwait (2004)	44	UK (1992)
21	Lithuania (2017)	45	Ukraine (2002)
22	Malaysia (2010)	46	USA (1997)
23	Malawi (2018)	47	Uzbekistan (2000)
24	Mauritius (2003)	48	Vietnam (2011)

Extradition Arrangements with the following countries:

S.No.	Country	S.No.	Country
1	Antigua & Barbuda (2001)	7	Peru (2011)
2	Armenia (2019)	8	Singapore (1972)
3	Croatia* (2011)	9	Sri Lanka (1978)
4	Fiji (1979)	10	Sweden (1963)
5	Italy* (2003)	11	Tanzania (1966)
6	Papua New Guinea (1978)	12	New Zealand

* The Extradition Arrangements with Italy and Croatia confine to Crimes related to Illicit Traffic in Narcotics Drugs and Psychotropic Substances owing to the fact that India, Italy and Croatia are parties to the 1988 UN Convention against Illicit Traffic in Narcotics Drugs and Psychotropic Substances.